

Mr. Rajendran Nair-for applicant.
Mr. Madhsoodhanan-rep. Santhoshkumar.

SPM & ND

At the request of the learned counsel for the respondents, list for final hearing on 23.1.1991.

b/Slip
18.12.90

23.1.91

SPM & ND

Mr. Alexander Thomas for applicant
(proxy)
Mr. KA Chelian, ACCSC for respondent

The learned Counsel for the respondent prays for some time for filing Counter affidavit as the Counsel has changed and intakes to do so within 3 weeks with a copy to the applicant, who may file rejoinder, if any, within a week.

List for final hearing on

15.2.91

b/Slip
23.1.91

NVR & ND

None for the applicant.
In the interest of justice let the case be listed for final hearing on 27.3.91.

b/Slip
18.2.91

b/Slip
15.2.91

Reply by respects
Due on 17.3.91

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SPM & ND

Mr M R Rajendran Nair for the applicant

Mr. K A Cherian for the respondents

Heard learned counsel for both parties. The learned counsel for the applicants stated that since the reliefs claimed in this application have already been accorded to the applicants and others in accordance with the judgment by the Tribunal in OA 554/89, the applicants does not wish to press this application any more.

Accordingly the application is dismissed as not pressed.

27.3.91

P. TAIKA
M.O.E
M.A.